



2026:AHC:17938

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5408 of 2025

Angad

.....Petitioner(s)

Versus

The State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Janardan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"a). To issue a writ, order or direction in the nature of mandamus commanding and directing the court of Settlement Officer Consolidation, Gorakhpur to decide the stay application in Appeal no. 0678 of 2025 and computer case no. 2025540531000000678, under Section 11 (1), (Ram Prasad and others Vs. Ram Milan and others), within the time specified by this Hon'ble Court, So that may justice may be done."

3. It is submitted that the stay application is pending consideration filed along with the appeal which is causing prejudice to the present petitioner.
4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally

dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of two months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 22, 2026

Priyanka

(Dinesh Pathak,J.)